

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-413/2015

IN THE MATTER OF:

Dinesh Kumar

.... Applicant/petitioner

Vs.

AEI Lamination Pvt. Ltd.

.... Respondent

Order under Section 433(e), 434 of the Companies Act

Order delivered on 24.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Ms. Deepa Krishan

Hon'ble Member (T)

For the Applicant/petitioner : Mr. Deepal Thukral, Advocate

For the Respondent :

ORDER

One last opportunity is granted to file reply. Let reply be filed within four weeks with a copy in advance to the Counsel for the petitioner.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List for arguments on 30th November, 2017.

Sd/-

**(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT**

Sd/-

**(DEEPA KRISHAN)
MEMBER(TECHNICAL)**

24.10.2017
V.Sethi